

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No. 11
IA Nos.344/2020, 176, 182 & 238/2021 in
CP (IB) No.304/BB/2019

IN THE MATTER OF:

Mayank Harshad Talati & Anr. ... Petitioner
Vs.
M/s. Greens Farm Tech Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 23.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For RP-Applicant in all IAs : Shri Srinandan Karthikeyan, Adv.
For Resolution Applicant : Shri Harikrishna Pramod, Adv.
For IA 182/2021 : Shri Srivatsa Rao, Adv. for Respondents

ORDER

1. Heard the Ld. Counsels for the Applicant-RP and Respondents.
2. Pursuant to the notice ordered on 12.01.2023 to R-4 in IA No.344 of 2020, Ld. Counsel for the Applicant has filed proof of service *vide* Diary No.1092 dated 24.02.2023. The same is taken on record. R-4 is directed to file reply within two weeks, after service on the other side. Applicant is granted one week thereafter to file rejoinder, if any, to the reply to be filed by R-4. In the meanwhile, Applicant-RP is directed to comply with the order dt.22.02.2023 in IA Nos.182 and 238 of 2021, within ten days.
3. List the case on **03.05.2023**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)